

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.471/2002

Thursday this the 4th day of July, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. Padmakumar.K.S/o Shankunni Nair,
GDSMC (provisional) Valakolam,
residing at Jayar Vihar,
BO. Ponmala, Pin.676528.
2. Mustaffa Cherakkal S/o Ummer,
aged 26 years, GDS Mail Packer (Provisional)
Valakolam PO, residing at Cherakkal
House, Vatakolam PO, Pin. 676508.
3. K.Purushothaman, S/o Venugopalan,
aged 28 years, GDSMC, Murakkara
PO.residing at Kottassery House,
Kadampuzha PO. Pin.676553.Applicants

(By Advocate Mr. M.R.Hariraj)

V.

1. Union of India, represented by the
Secretary to Government of India
M/o Communications,
New Delhi.
2. CPMG, Kerala Circle, Trivandrum.
3. PMG, Northern Region,
Calicut.
4. Superintendent of Post Offices,
Tirur Division, Tirur.Respondents

(By Advocate Mr. K.R. Rajkumar, ACGSC)

The application having been heard on 4.7.2002, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants, three in number are provisional
E.D.Actors working under the 4th respondent. Their
grievance is that even though they have been working for
the last three years, they have not been given the service
benefits for which E.D.Actors are generally entitled to
probably on the ground that they are not regular E.D.Actors
and are being paid minimum of the TRCA. Therefore, they

✓
Contd....

have filed this application for a declaration that they are entitled to for all service benefits including increments and bonus on par with the regular employees and direct the respondents to extend all service benefits including increments and bonus on par with regular hands.

2. When the application came up for hearing today. Shri K.R.Rajkumar took notice on behalf of the respondents. Counsel on either side agree that the application may be disposed of permitting the applicants to make a joint representation to the second respondent regarding their grievances projected in this application and directing the the second respondent that if such a representation is received, the same should be considered and appropriate orders given to the applicants within a reasonable time.

3. In the light of the submission of the learned counsel on either side, the application is disposed of permitting the applicants to make a joint representation to the second respondent in regard to their grievances which have been projected in this application, within two weeks from today and directing the second respondent that if such a representation is received, the same shall be considered in the light of the rules and instructions on the subject and to give the applicants an appropriate reply within a period of two months from the date of receipt of the representation. No costs.

Dated the 4th day of July, 2002



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)



A.V. HARIDASAN
VICE CHAIRMAN

A P P E N D I X

Applicants' Annexures:

1. A-1: True copy of the Memo.No.EDMC/Thennala dated 29.7.1998 Sub Divisional Inspector (Postal).
2. A-2: True copy of the Memo No.EDP/Valakolam dated 27.3.1998 issued by the Sub Divisional Inspector (Postal).
3. A-3: True copy of the Memo No.EDMC/Marakkara dated 29.7.1998 issued by Sub Divisional Inspector (Postal).
4. A-4: True copy of the Order No.E/PLB/Misc/2000-2001 dated 16.8.2000 issued by the 4th respondent.

npp
9.7.02